

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1052/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.18.02.2020/NCLAT/UR/341**

**In the matter of:**

M/s Sark Infraprojects Pvt. Ltd. .... Appellant  
Versus  
Registrar of Companies, West Bengal .... Respondent  
Appearance: Mr. Harshit Goel, Advocate for the Appellant.

**12.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.02.2020 and the Office after scrutiny of the Memo of Appeal on 19.02.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 04.03.2020. It is stated in the Interlocutory Application (IA) that delay of seven days was caused on account of delay in receipt of the certified copy of the impugned order dated 25.11.2019 from NCLT, West Bengal, so, the same may be condoned.
3. Heard learned Counsel for Appellant and perused the averments made in the IA as well as Office report.
4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission'.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar